IN THE HIGH COURT OF DELHI AT NEW DELHI

F.No.676-D/DHC/IT/DA-2/No.<u>/4/39</u> Dated: <u>2分のみ</u>で23

From,

The Registrar General Delhi High Court New Delhi

To.

(On the website of High Court)

Sub: Notice inviting Tender for purchase of MacBooks of the sizes 14" & 16" with M2 Chipset (AppleCare +) for the use of Hon'ble Iudges of this Court.

This Court intends to purchase the following MacBooks with three years onsite warranty (AppleCare +) for the use of Hon'ble Judges of this Court:

CATEGORY-A

MacBook Pro 14" model having Apple M2 Chipset with 16 GB RAM 10-Core CPU with 8 performance cores and 2 efficiency cores, 16-core GPU, 16-Core Neural Engine, 200 GB/s Memory bandwidth processor & other standard configuration with different storage options of 512GB, 1TB, 2TB SSD with three years onsite warranty (AppleCare+) for the use of Hon'ble Judges of this Court.

AND

CATEGORY-B

MacBook Pro 16" model having Apple M2 Chipset with 16 GB RAM 10-Core CPU with 8 performance cores and 2 efficiency cores, 16-core GPU, 16-Core Neural Engine, 200 GB/s Memory bandwidth processor & other standard configuration with different storage options of 512GB, 1TB, 2TB SSD with three years onsite warranty (AppleCare+) for the use of Hon'ble Judges of this Court.

*Note: The participating authorized firm/vendor must submit duly filled in technical specification compliance sheet as per Annuxure-'A' along with the Financial/Price bid to be submitted as per Annexure-'B'. Non compliance will lead to rejection of the quotation.

The terms & conditions of this tender are as under:

- 1) Interested firm(s)/vendor(s) authorized by OEM are requested to submit the necessary quotation(s) for MacBook Pro 14" & 16" model having Apple M2 Chipset with three years onsite warranty (AppleCare+) along with a copy of current authorization letter issued by OEM in their favour and Earnest Money Deposit (EMD) of Rs.10,000/- for each category by way of Demand Draft/Bankers Cheque/Pay Order drawn in favour of "The Registrar General, Delhi High Court" payable at New Delhi.
- 2) Quotations received without EMD shall be summarily rejected and no request for waiver will be entertained.
- 3) Selected firm/vendor will also be required to submit valid authorization letter or copy of valid Authorization letter issued by OEM duly attested under the seal of selected

- vendor each time while submitting Invoice/Bill mentioning warranty/support period for payment.
- 4) Firm(s)/ Vendor(s) submitting quotations for more than one category will have to submit authorization letter or copy of the same for each category.
- 5) Sealed envelope containing the quotation, EMD and authorization letter as required must reach to the AOJ (IT), Lawyers' Chamber Block-III, Room No. 6, Ground Floor, Delhi High Court on or before 16-08-23 till 5:30 P.M. clearly mentioning the rates inclusive of GST /Tax rate, technical specifications, warranty/support period and the delivery schedule of the product.
- 6) The envelope should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi-110003", the subject "Quotations for MacBooks 14" & 16" with M2 Chipset" and the due date must be clearly superscribed in capital letters on the envelope.
- 7) The validity of rates should not be less than 180 days from the last date of submission of quotations. Quotations with less period of validity of rates shall be summarily rejected.
- 8) No quotations shall be entertained <u>after due date</u>. Sealed envelope(s) <u>without subject having been mentioned on them shall be summarily rejected.</u>
- 9) The quotations for each category must be tendered strictly in the format mentioned in Annexure 'A' and Annexure 'B' of this tender. Quotations offered in any other format than prescribed shall be liable to be rejected.
- 10) The selected eligible L-1 firm shall be bound to supply the required item within 21 days from the date of issuance of purchase order.
- 11)In case the Purchase Order awarded to the eligible L-1 firm is cancelled due to non supply of goods within the stipulated period, the Purchase Order will be awarded to the next eligible L-2 vendor/firm. The firm shall be liable to be blacklisted to participate in future tenders of this Court and the amount of EMD shall be forfeited, if failed to give any cogent reason for non-supply of goods within the stipulated period
- 12) The Demand Draft/Bankers Cheque/Pay order towards EMD of all the tenderers, except the lowest three, shall be returned to vendors on their written request after finalization of Tender Process & EMD of successful tenderer will be returned only after supply and successful installation of the product supplied against the first purchase order placed on the successful firm after fulfilling all codal formalities against receipt.
- 13)The Demand Draft/Bankers Cheque/Pay order of L-2 & L-3 will be returned upon written request after issuance of the Purchase order to the successful tenderer. If the offer of quotation is withdrawn by the tenderer before/after opening of tender or any other default is found, the amount of EMD shall be forfeited and the firm will be blacklisted from participation in future tenders of this Court for a period of twelve months from the date of blacklisting.
- 14) The selected vendor is also required to submit the details of SPOC (Single Point of Contact) for after sale support and will also ensure that the complaints notified to designated SPOC person are attended and resolved expeditiously.
- 15) The successful tenderer shall further abide by the condition that if a complaint is lodged before lunch, the same shall be resolved during the second half of the day i.e. after lunch and if a complaint is lodged after lunch, the same shall be resolved on the

- next working day (within one day). If the vendor fails to respond within the stipulated period to attend complaint(s), then the vendor will be bound to face the penal actions.
- 16)If multiple quotations are submitted by a firm/vendor, all such quotations submitted shall be liable to be rejected at the first instance.
- 17) After opening of the sealed quotation(s) if any cutting/overwriting/correction is found in the offered rate which renders the whole Tender process doubtful or ambiguous, the said quotation shall be summarily rejected.
- 18) The firm/vendor shall also have to give an undertaking (as per Annexure- 'C') that the firm or its Partner/Director/Proprietor has not been blacklisted/banned and its Business dealings with the Central/State Government/Public Sector Undertakings/Autonomous Bodies have not been banned/terminated on account of poor performance/conduct and also that all the terms and conditions of the instant Tender Notice are acceptable to them. The quotation received without undertaking shall be summarily rejected.

This Court reserves the right to modify/amend the quotation letter/terms & conditions at a later stage.

(Rajeev Kumar Chadlant)

Joint Registrar (IT) For Registrar General

CC to:- Joint Director (IT), DHC.- for uploading on the official website of Delhi High Court.

(Technical Specifications)

Name of the firm:-	Addr	ess of the Firm:	
•	Contact No.:	Email Address:	

CATEGORY- A

S.No.	Description of Product	Compliance (Yes/No)	Remarks, if any
1.	MacBook Pro 14" model having Apple M2 Chipset with 16 GB RAM 10-Core CPU with 8 performance cores and 2 efficiency cores, 16- core GPU, 16-Core Neural Engine, 200 GB/s Memory bandwidth processor & other standard configuration with different storage options of 512GB, 1TB, 2TB SSD with three years warranty (Apple Care +) for the use of Hon'ble Judges of this Court. (Separate calculation for different storage capacities)		

CATEGORY-B

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S.No.	Description of Product	Compliance (Yes/No)	Remarks, if any		
1.	MacBook Pro 16" model having Apple M2 Chipset with 16 GB RAM 10-Core CPU with 8 performance cores and 2 efficiency cores, 16- core GPU, 16-Core Neural Engine, 200 GB/s Memory bandwidth processor & other standard configuration with different storage options of 512 GB, 1TB, 2TB SSD with three years warranty (Apple Care +) for the use of Hon'ble Judges of this Court. (Separate calculation for different storage capacities)				

Signature of the authorized Signatory of the firm/company/organization

Official Stamp/Seal

Date:

Place:

Interlineations/Corrections/Overwriting not allowed

Price Bid

Name of the firm:	A	ddress of the Firm:	_
	Contact No.:	Email Address:	

		(CATEGORY-	A'		CATEGORY	·B'
Description of Product	Apple M2 Chipset with 16 10-Core CPU with 8 per cores and 2 efficiency core GPU, 16-Core Neural En A GB/s Memory bandwidth & other standard configura different storage options 1TB, 2TB SSD with the		performance ores, 16-core Engine, 200 th processor guration with ns of 512GB, three years of the use s Court	, , -			
Storage Option	В	512GB	1TB	2TB	512GB	1TB	2TB
Price offered for one unit (without taxes) in Rs.	C				1		
Tax Rate (%)	D						
Total Price offered for one unit (incl.of taxes) in Rs.	E						
Undertaking furnished (Yes/No.)	F						
Validity of Rates (180 days or more)	G						
Three years onsite warranty (Yes or No.)	Н						
EMD details	I		Т	1	<u> </u>		т
Remarks (if any)	J						

Interlineations/Corrections/Overwriting not allowed

Signature of the authorized Signatory of the firm/company/organization

Official Stamp/Seal

Date: Place:

UNDERTAKING

I/We undertake that neither the firm (name of the firm
nor its Partner/Director/Proprietor (name of all owners)
has/have been blacklisted/banned and its Business dealings with the Central/State
Government/Public Sector Undertaking/Autonomous Bodies has/have been
banned/terminated on account of poor performance/conduct.
I/We also undertake that all the terms and conditions of the instant Tender Notice are acceptable to me/us.
l/we also undertake that in case the supply is not found to be in conformity with the purchase order or any other distortion found in the supply, the whole supply will be taken back at the cost of the firm with replacement of goods within 3 days.
I/we further undertake that I/we have confirmed and correctly applied the HSN Code of the required item and its corresponding applicable GST rate as on date with sole responsibility.
Signature of the authorized Signatory of the firm/company/organization Official Stamp/Seal
Date:-
Place:-